

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.249/94

Tuesday, this the 8th day of February, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

.....
C Mohan, Lab Technician,
Group Centre Hospital,
Central Reserve Police Force,
Pallipuram, Thiruvananthapuram.

....Applicant

By Advocate Shri PS Vasavan Pillai.

Vs.

1. The Director General of Police,
Central Reserve Police Force,
Lodhi Road, New Delhi—110 003.
2. The Inspector General of Police,
Southern Sector,
Central Reserve Police Force,
Road No.12, Banjara Hills,
Hyderabad.
3. Addl Deputy Inspector General of Police,
Southern Sector,
Central Reserve Police Force,
Road No.12, Banjara Hills,
Hyderabad.
4. The Addl Deputy Inspector General of Police,
Group Centre, CRPF, Pallipuram,
Thiruvananthapuram.
5. The Deputy Director (Medical),
Central Reserve Police Force,
Lodhi Road, New Delhi—110 003.

....Respondents

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges Annexure A5 order by which he was informed that the post of Laboratory Technician occupied by him was being abolished. He was offered alternate employment as a Head Constable. Applicant would say that he is entitled to be given a post equivalent in rank to the abolished post and that he has a right to hold the post.

contd.

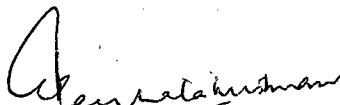
2. Annexure A1 appointment order shows that he was appointed to a temporary post of Laboratory Technician. Annexure A5 shows that post of Laboratory Technicians were filled up "against the strength of PKE and further distributed to various GCs". It also states that:

"...since PKE has been abolished, these posts also stand abolished."

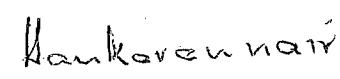
3. From the material on record, it is not clear whether the applicant held a substantive post, or whether he had a right to hold the post. The pleadings are vague.

4. If applicant has any grievance, he may raise it before an authority superior to the authority which passed Annexure A5 order. Acceptance of the post of Head Constable as an alternative to termination, will not extinguish the rights or claims, if any, available to applicant. With these directions, we dispose of the application.

Dated the 8th February, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN